

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/272/KOB/2024 in CP(IBC)/47/KOB/2023
SECTION	REG. 12 (3) IBBI.
NAME OF PARTIES	JASIN JOSE (BANKRUPTCY TRUSTEE) M/S JM FINANCIALS ASSETS RECONSTRUCTION COMPANY LTD V/S KORAH JOHN.
PETITIONERS ADVOCATE/ PROFESSIONAL	A. KEVIN THOMAS
RESPONDENTS ADVOCATE/ PROFESSIONAL	

5th JULY 2024

## ORDER

**IA(IBC)/272/KOB/2024 in CP(IBC)/47/KOB/2023**

This is an application filed under Regulation 12(3) of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019. In the said application, Mr. Korah John is arrayed as the Respondent.

Registry is directed to issue notice to the Respondent, who has been arrayed as the respondent in the present Petition, returnable on **24.07.2024**. In addition to above, the Applicant is also directed to issue notice to the Respondent by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on the Respondent at least three days before the next date of hearing.

Respondent is at liberty to file reply affidavit if any, within a period of 10 days, after serving copy of the same on the other side.

List the matter for further consideration on **24.07.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**